

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 587 of 2020**

**IN THE MATTER OF:**

**Committee of Creditors of Educomp Solutions Ltd.  
Through State Bank of India**

**...Appellant**

**Versus**

**Mahender Kumar Khandelwal,  
Resolution Professional of Educomp Solutions Ltd.**

**...Respondent**

**Present: -**

**For Appellant: Mr. Sidhant Kant, Advocate.**

**For Respondent: Ms. Anisha Mahajan, Advocate for Respondent No. 1 (RP).**

**Mr. Gautam Swaroop, Advocate for Respondent No. 1.**

**Mr. Gunjan Jindal and Mr. Kartikeya Jaiswal, Advocates.**

**ORDER**  
**(Virtual Mode)**

**17.02.2021** When the Case was called out, Learned Counsel for the Appellant submitted that the matter i.e. Civil Appeal No. 3224 of 2020 pending before the Hon'ble Supreme Court of India now directed to be listed on 10<sup>th</sup> March, 2021. Further interim orders have been extended till the next date.

List the Appeal 'For Admission (After Notice)' on **15<sup>th</sup> March, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**